

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 67/MP/2024

Subject: Petition under section 79(1)(f) read with relevant provisions of The Electricity Act, 2003 and Regulation 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking compliance of the order dated 12.1.2023 in Petition No. 221/MP/2021

Date of Hearing: **19.4.2024**

Petitioner: Maithon Power Limited

Respondents: DVC & 7 Ors.

Coram: Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P.K. Singh, Member

Parties present: Shri Venkatesh, Advocate, MPL
Shri Siddhartha Nigotia, Advocate, MPL
Shri Anand Kr. Srivastava, Advocate, WBSEDCL
Ms. Priya Goyal, Advocate, WBSEDCL
Shri Shivam Sinha, Advocate, WBSEDCL
Ms. Surbhi Gupta, Advocate, WBSEDCL

Record of Proceedings

During the hearing on 'admission', the learned counsel for the Petitioner, MPL, submitted that the present petition had been filed seeking clarification regarding the methodology of compensation for part load operation of its 1050 MW generating Station and also for a direction against the Eastern Region Power Committee (ERPC) to consider the approved Heat Rate of 2326.03 kCal/kWh for the purpose of compensation and to issue the revised compensation statements for the years 2019-20 and 2020-21.

2. The learned counsel for the Respondent, WBSEDCL, sought time to file a reply in the matter.
3. The Commission, after hearing the parties, directed as under:
 - (a) Admit and issue notice to the Respondents.
 - (b) The Respondents are permitted to file their replies, on or before **10.6.2024**, after serving a copy to the Petitioner, who may file its rejoinder by **25.6.2024**. Pleadings shall be completed by the parties by the due date mentioned.



3.The matter shall be listed for hearing on **23.8.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

